

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**WEDNESDAY, THE NINETEENTH DAY OF MARCH  
TWO THOUSAND AND TWENTY FIVE**

**PRESENT**

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL  
AND**

**THE HONOURABLE SMT JUSTICE RENUKA YARA**

**WRIT PETITION NO: 8113 OF 2025**

**Between:**

Sachdeva Metal Works, Rep.by its Partner Sh. Varpreet Singh, S/o.S. Raj inder Singh, aged about 59 years, R/o.Plot No. 412, Gowthami Nagar, Boduppal, Hyderabad, Telangana-500092.

**.....PETITIONER**

**AND**

1. The State of Telangana, Rep.by its Principal Secretary, Department of Commercial Taxes, Telangana Secretariat at Hyderabad.
2. Assistant Commissioner, (GST), Khairatabad, Somajiguda-II Circle, Punjagutta Division, Hyderabad, Telangana.

**.....RESPONDENTS**

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ Order or direction more particularly one in the nature of Writ of MANDAMUS declaring the action of the respondents more particularly the action of the 2nd respondent in issuing the impugned order dated 30.04.2024 (Annexure P-12) whereby the Respondent No. 2 has confirmed the demand of tax amounting to Rs.6,69,24,206/- for the Financial Year 2018-19 under Section 73 of the GST Act, 2017 being arbitrary, illegal, without jurisdiction and in gross defiance to earlier order dated 06.02.2024 (Annexure P-10) passed by the Respondent No. 2 for the period 2018-19 whereby the Respondent has dropped the proceedings under Section 73 of the GST Act, 2017 against the

Petitioner initiated under similar set of facts and allegations/discrepancies and consequently set aside the impugned order dated 30.04.2024.

**I.A.NO:1 OF 2025**

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of all further proceedings pursuant to the impugned order dated 30.04.2024 (Annexure P-12) whereby the Respondent No. 2 has confirmed the demand of tax amounting to Rs.6,69,24,206/- for the Financial Year 2018-19 under Section 73 of the GST Act, 2017, pending disposal of the above writ petition.

**Counsel for the Petitioner : SRI M.S. BALASUBRAMANIAM**

**Counsel for the Respondents : SPECIAL GOVT PLEADER FOR STATE TAX**

**The Court made the following ORDER**

**THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL**

**AND**

**THE HON'BLE SMT JUSTICE RENUKA YARA**

**WRIT PETITION No. 8113 of 2025**

**ORDER:** *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri M.Balasubramanium, learned counsel for the petitioner, seeks to withdraw this petition with the liberty to the petitioner to file a properly constituted petition.

2. Prayer is allowed.

3. Accordingly, this Writ Petition is **dismissed as withdrawn** with the liberty prayed for. There shall be no order as to costs.

Interlocutory applications, if any pending, shall stand closed.

//TRUE COPY//

SD/-N. SRIHARI  
ASSISTANT REGISTRAR

  
SECTION OFFICER

To

1. One CC to SRI M.S.BALASUBRAMANIUM, Advocate [OPUC]
2. One CC to SPECIAL GOVT PLEADER FOR STATE TAX, Advocate [OPUC]
3. Two CD Copies

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*PA*

**HIGH COURT**

**DATED:19/03/2025**

**ORDER**

**WP.No.8113 of 2025**



**DISMISSING THE W.P**

**AS WITHDRAWN WITHOUT COSTS.**

⑤ PA  
29/3/25